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IN THE HIGH COURT OF DELHI AT NEW DELHI

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CS(OS) 76/2010 and IA No. 599/2010 and IA No. 882/2010 and CCP(O) 95/2011 and IA No. CCP (O) 125/2011 and IA No. 7907/2012 and IA No. 5357/2013 and IA No. 18365/2013 and IA No. and IA No. 2738/2014 and IA No. 7910/2019 and IA No. 7911/2019 and OA No. 46/2019 and IA No. 9812/2019 and IA No. 12991/2019 and IA No. 5740/2010

KOHLI ONE HOUSING & DEVELOPMENT PVT LTD

..... Plaintiff

Through Mr. Shailen Bhatia and Mr. Vishal Nagpal, Advocates appeared through VC

versus

C.S. AGARWAL AND OTHERS Defendants

Through Mr. Gorang Gupta, Advocate for Defendant nos. 1 and 3 appeared through VC
Mr. Vivek Vidyarthi and Ms. Suvigya Vidyarthi, Advocates for Proposed Defendant no.2(c) appeared physically
Mr. Adhish Srivastava, Advocate for Defendant nos. 4 to 7, 9,10, 12 and 13 appeared physically
Mr. Mohit Gupta and Mr. Vishal Saxena, Advocate for proposed Defendant nos. 14,15,17,18 and 20 appeared through VC
Sh. Vaibhav Mishra, Advocate for Defendant nos. 16 and 19 appeared physically
Mr. Vijay Nair, Mr. Manoranjan Sharma and Mr. Shubham Paliwal, Advocates for Proposed Defendant nos. 21 to 25 appeared physically



**CORAM:
JOINT REGISTRAR (JUDICIAL) MS. TWINKLE WADHWA
(DHJS)**

ORDER
% **11.10.2021**

Matter is taken up through physical hearing as well as video conferencing.

The matter has been taken up through physical hearing as well as video conferencing in terms of directions vide Office Order No. 667/RG/DHC dated 30.09.2021.

1. This matter has come up before the undersigned for completion of pleadings.

IA No. 12631/2021 (application filed by plaintiff u/O XXXIX Rule 10 r/w Order XXXVIII Rule 5 and Section 151 CPC for orders against defendant nos. 4,5,7,8,10,11)

2. Mr. Adhish Srivastava, learned counsel for defendant nos. 4 to 7, 9,10, 12 and 13 seeks some time to file reply to the present application.

IA No. 11863/2021 (application filed by the plaintiff u/O I Rule 10 CPC seeking impleadment of proposed defendant nos.21 to 25)

3. Learned counsel for proposed defendant nos. 21 to 25 seeks some more time to file reply to the present application. Reply may be filed as per law with advance copy to the opposite parties.

IA No. 9709/2021 (application filed by the plaintiff u/O I Rule 10 CPC seeking impleadment of proposed defendant nos. 14 to 20)



4. It is submitted by Sh. Vishal Saxena, learned counsel for defendant nos. 14,15,17,18 and 20 that he seeks some more time to file reply to the present application. Reply may be filed within next four weeks with advance copy to the opposite parties.
5. It is submitted by Sh. Vaibhav Mishra, learned counsel for defendant nos. 16 and 19 that he seeks some more time to file reply to the present application. Reply may be filed within next four weeks with advance copy to the opposite parties.

IA No. 2737/2014 (application filed by the plaintiff for amendment of plaint u/O VI Rule 17 r/w Section 151 CPC)

6. No reply filed to the present application by any of the defendants till date. Same may be filed before the next date of hearing with advance copy to the opposite parties.

CS(OS) 76/2010

7. It is submitted by counsel for the plaintiff that except the above four IAs, pleadings in other IAs are already completed. Some of the IAs are listed before the Hon'ble Court for 21.04.2022.
8. Put up for completion of pleadings on the above four IAs on 6th January, 2022.

**TWINKLE WADHWA (DHJS)
JOINT REGISTRAR (JUDICIAL)**

OCTOBER 11, 2021
savita